

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.8
(MP) CP(IB) 42 of 2020

Proceedings under Section 10 IBC

IN THE MATTER OF:

Sagar Autotech Pvt Ltd

.....Applicant

Order delivered on 23/12/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Murgesh A. Vyas
For the Respondent :

ORDER

IA/279(MP)2022

This application is filed by the RP under Section 12(2) of IBC, 2016 for extension of the CIRP period by 90 days.

We heard the learned counsel for the RP.

It appears that one plan is pending for consideration of CoC. There are chances for resolution of the Corporate Debtor.

Hence, CIRP period extension stands extended by 90 days from today.

With this, **IA/279(MP)2022** stands allowed and disposed of.

Sd/-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

Braj Mohan / Neeraj

Sd/-

**DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)**